

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:228
ANSWERED ON:22.11.2011
ALLOTMENT OF SPACE TO KENDRIYA BHANDAR
Pratap Narayanrao Shri Sonawane

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) Whether shops measuring more than 20 sq. meters are not allowed to operate in the residential areas of Delhi;
- (b) if so, the details thereof;
- (c) the details of the General Pool Residential Accommodations, (GPRA) allotted to Kendriya Bhandar in Delhi and other parts of the country alongwith the terms and conditions and the total area of each GPRA allotted to Kendriya Bhandar;
- (d) whether the Government has finalized the terms and conditions of allotment and allotted land to Kendriya Bhandar to operate grocery shops in the residential areas of Delhi; and
- (e) if so, the details thereof alongwith the sites allotted to Kendriya Bhandar?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): No, Madam.

(c): The details of General Pool Residential Accommodation allotted to Kendriya Bhandar in Delhi and other parts of the country is at Annexure. As per the policy guidelines, It has been decided to allow the Kendriya Bhandar to continue functioning from their existing outlets on payment of Market Rent till setting up of new outlets on the land to be identified by Kendriya Bhandar in Govt. colonies and allotment thereof by Ministry of Urban Development.

(d) & (e): No, Madam.